

Government Servants in Andaman Islands

*1598. **Sardar A. S. Saigal:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that 33 1/3 per cent (special pay) is given to certain local employees and to all mainland recruits in Andaman Islands;

(b) whether it is a fact that at present all the newly appointed local employees are not given this 33 1/3 per cent (special pay);

(c) if so, the reasons for this unequal treatment; and

(d) the action Government propose to take to remove this inequality?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) and (b). Yes Sir. The Andaman special pay is given to all the employees recruited from mainland and to such of the local employees who were getting it before January 22, 1951.

(c) As trained and experienced persons are not available locally in the Andamans and as outsiders are also not generally willing to go there, the Andaman special pay is given only to mainland recruits to attract them for service in those far-off Islands.

(d) Does not arise.

Supply of Steel to Manipur

1599. **Shri L. Achaw Singh:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether any separate quota of steel is provided for Manipur;

(b) whether Government are aware of the fact that this housing material is in shortage as compared to the public demand;

(c) if so, what steps Government propose to take in the matter;

(d) whether it is a fact that a procuring agent has been appointed at

Calcutta for supply of C. I. sheets for Manipur; and

(e) if so, the reasons therefor?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Yes, Sir.

(b) Yes, Sir.

(c) Government are trying to increase indigenous production by expanding the existing production capacity of the Steel Plants in the Private Sector and by installation of three new plants in the Public Sector, as well as by way of imports.

(d) Yes, Sir.

(e) To procure the stocks allotted to Manipur and to distribute them locally.

Recruitment to All India Services

1600. **Shri Harish Chandra Mathur:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have revised their policy and programme in respect of the recruitment and training of All India Services;

(b) what salient changes have been made since Independence;

(c) whether any further changes are under contemplation; and

(d) if so, what is the nature of such changes?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b) The Scheme of recruitment and training adopted since Independence is governed by the relevant rules framed under the All India Services Act and approved by both Houses of Parliament.

(c) and (d). No further specific changes are at present under consideration. An Officer on Special Duty functioning under the Home Ministry is, however, considering all matters relating to recruitment and training of Service personnel. Such